[Dr. K. L. Rao.]

try is about $\frac{1}{2}$ million tonnes a year. All these questions have been answered in the other supplementaries.

SHRI M. V. BHADRAM : Sir, . .

MR. CHAIRMAN : I wish we could finish this. We have taken 40 minutes over three short notice questions. No, no. Papers to be laid on the Table.

SHRI M. V. BHADRAM : Sir, it is an important question.

MR. CHAIRMAN : All questions are important. We spent 40 minutes on three short notice questions.

SHRI M. V. BHADRAM. Since there is no Question Hour . .

MR. CHAIRMAN : Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE ESSENTIAL

COMMODITIES ACT, 1955

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI M. SHAFI QURESHI): Sir, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce, issued under section 2 of the Essential Commodities Act, 1955:--

- (i) Notification S.O. No. 2135, dated the 15th July, 1966.
- (ii) Notification S.O. No. 2381, dated the 8th August, 1966.
- (iii) Notification S.O. No. 2511, dated the 17th August, 1966.

[Placed in Library. See No. LT-7029/66 for (i) and No. LT-6996/66 ofr (ii) and (iii) respectively.]

MESSAGES FROM THE LOK SABHA

(1) THE PUNJAB STATE LEGISLATURE (DELEGATION OF POWERS) BILL, 1966.

(2) THE DELHI HIGH COURT BILL, 1966.

SECRETARY : Sir, I have to report to the House the following messages received

from the Lok Sabha, signed by the Secretary of the Lok Sabha :---

(1)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Punjab State Legislature (Delegation of Powers) Bill, 1966, as passed by Lok Sabha at its sitting held on the 1st September, 1966."

(2)

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Delhi High Court Bill, 1966, as passed by Lok Sabha at its sitting held on the 1st September, 1966."

Sir, I lay a copy of each of these Bills on the Table.

ENQUIRY RE DELAY IN ISSUING PASSPORTS

SHRI DAHYABHAI V. PATEL (Gujarat): Sir, with your permission, I would like to raise a point about the Calling Attention Notice which I have given. It seems that the Minister of External Affairs is trying to prevent Members of Parliament from exercising their freedom and their right to go abroad and visit countries of their choice.

AN HON. MEMBER : Formosa.

SHRI DAHYABHAI V. PATEL: Of course, Formosa, maybe Israel. Why should not Members of Parliament enjoy that particular freedom? When certain Ministers tried to prevent them, when the late Shri Lal Bahadur Shastri was the Prime Minister, I appealed to him and pointed out that we had not yet become a Communist and regimented State. He at once issued orders that permission should be given and we did go.

SHRI A. D. MANI (Madhya Pradesh): Who are prevented?

SHRI DAHYABHAI V. PATEL: Five senior Members of Parliament are sought to be prevented. The Minister of External Affairs is dilly-dallying for the last one